

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 134725/2020 - EXEMPTION FROM FILING O.T.; IA No. 66515/2019 - EXEMPTION FROM FILING O.T.; IA No. 38489/2021 - EXEMPTION FROM FILING O.T.; IA No. 22306/2021 - GRANT OF BAIL; IA No. 37527/2021 - GRANT OF BAIL; IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES; IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Crl.A. No. 1431/2019 (II)

(IA No. 120439/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 120438/2019 - EXEMPTION FROM FILING O.T.)

Date : 10-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR

Mr. Jagjit Singh Chhabra, AOR

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

Ms. Abha R. Sharma, AOR
Mr. Mahender Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

The matter is adjourned to 14.09.2022.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER